

Commonwealth Broadcasting Conference

21. Shri S. A. Mehdi: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether a Commonwealth Broadcasting Conference was held in New Delhi in January, 1960; and

(b) if so, what was the attitude of the Indian delegation to the various issues discussed?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes Sir. The Conference was inaugurated on January 22 and will be over on February 11, 1960.

(b) The Conference which is still continuing is mostly concerned with the exchange of technical and professional views and information in which the question of adopting an attitude does not arise.

Ceiling Fans in Government Quarters

22. Shri Ram Garib: Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Unstarred Question No. 1062 on the 7th December, 1959 and state:

(a) whether a decision has since been taken to provide a second ceiling fan in the 'F' and 'G' type Government quarters in Delhi; and

(b) if so, the nature of decision taken?

The Minister of Works Housing and Supply (Shri K. C. Reddy): (a) The matter is still under consideration.

(b) does not arise.

Out-of-turn Allotment of Government Accommodation

23. Shri Ram Garib: Will the Minister of Works, Housing and Supply be pleased to state:

(a) how many applications for out-of-turn allotment have been received by Government during the year 1959;

(b) how many have been accepted and rejected;

(c) how many of the approved cases have been allotted Government accommodation up-to-date;

(d) whether it is a fact that in some cases allotments have not been made for the last 8 months or so; and

(e) if so, the number of such cases?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) 2,392.

(b) 1,028 applications have been accepted and 1,364 rejected.

(c) 1,077 allotments were made in the year 1959, 605 against sanctions accorded during 1959 and the balance of 472 against earlier sanctions.

(d) Yes.

(e) 241. 149 against sanctions accorded in the year 1959 and the remaining 92 against earlier sanctions.

12 hrs.

RE: MOTION FOR ADJOURNMENT

Mr. Speaker: Papers to be laid on the Table, Shri Kanungo.

Shri Khadilkar (Ahmednagar): Sir, may I point out that I gave notice of an adjournment motion?

Mr. Speaker: Order, order. I am not going to allow the adjournment motion.

Shri Khadilkar: Sir, I have got an explanation to make.

Mr. Speaker: I would not hear it here.

Shri Khadilkar: Sir, the ground given for the rejection is not correct. It is not a State subject. I am just explaining.

Mr. Speaker: The hon. Member will kindly resume his seat. I said that I have disallowed the adjournment motion. I am not going to allow that matter to be raised on the floor of

[Mr. Speaker]

the House. Otherwise, there is no meaning in it.

Hon. Members will have to be satisfied with my decision. (*Interruption*). Order please. Hon. Members must be satisfied with my decision. No hon. Member has got the right to question my decision here. I have repeatedly said that if they want to convince me to take a different view it is open to them to write to me or see me and that I will bring it the next day if I am convinced. I am not going to allow hon. Members whose adjournment motions have been disallowed to raise the matter on the floor of the House in some form or other. I am not going to allow that. If hon. Members persist I will have to ask them to keep out of the House. (*Interruptions*). Order, order.

Shri Khadilkar: Sir.....

Shri Nath Pai (Rajapur): On a point of order, Sir.

Shri Khadilkar: I have to raise the question of the ground, Sir. It is not correctly stated. I do not want to raise the other matter.....

Mr. Speaker: Hon. Member, Shri Khadilkar will kindly keep out of the House, for the rest of the day. I am not going to allow this kind of interruption. I have repeatedly said so. We are converting this House from Parliament to something else. I am really sorry. I am not going to allow this kind of interruption. Hon. Members must resume their seats when I am on my legs. I have repeatedly said that if any hon. Member is not satisfied he may write to me. There is no hurry, I will take it up tomorrow. Any hon. Member may convince me. No hon. Member has got the right to flout my decision here and question it on the floor of the House. If the hon. Member still persists in disturbing, I will have, unfortunately, to ask him to keep out of the House and carry on the proceedings in this House.

Shri Kanungo.

12.03 hrs.

PAPERS LAID ON THE TABLE

Notifications issued under Companies Act, Essential Commodities Act and Industries (Development and Regulation) Act.

The Minister of Commerce (Shri Kanungo): Sir, I beg to lay on the Table a copy of each of the following Notifications:

- (i) Notification No. G.S.R. 1408, dated the 26th December, 1959, under sub-section (3) of Section 641 of the Companies Act, 1956.
 - (ii) Notification No. S.O. 2831, dated the 26th December, 1959 making certain further amendments to the Cotton Textiles (Production by Handloom) Control Order, 1956, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
 - (iii) A copy of each of the following Notifications issued under Section 15 of the Industries (Development and Regulation) Act, 1951:
 - (a) S.O. No. 2800, dated the 21st December, 1959.
 - (b) S.O. No. 2858, dated the 24th December, 1959.
- [Placed in Library, See No. LT-1863/60].

2.04 hrs.

RE: MOTION FOR ADJOURNMENT— contd.

Shri Nath Pai: On a point of order, Sir.

Shri Khadilkar: It is the question of the ground, Sir....

Mr. Speaker: There is no point of order.

Shri Nath Pai: Cannot an hon. Member of the House raise a point of order, Sir? Unless you have heard me how can you say that it is not a point of order, Sir?